

CENTRAL ADMINISTRATIVE TRIBUNAL

ERNAKULAM BENCH

OA No. 90 of 1995

Wednesday, this the 18th day of January, 1995

CORAM:

HON'BLE MR JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN  
HON'BLE MR PV VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

1. R Neelakanta Iyer, Halwai,  
The Bhavishya Nidhi Staff Co-operative  
Canteen Ltd. No. T-653,  
Bhavishyanidhi Bhavan, Pattom,  
Thiruvananthapuram.
2. M Sivanandan,  
Coupen Clerk,  
The Bhavishya Nidhi Staff Co-operative  
Canteen Ltd. No. T-653,  
Bhavishyanidhi Bhavan, Pattom,  
Thiruvananthapuram.
3. G Sukumaran Nair, Tea Maker,  
The Bhavishya Nidhi Staff Co-operative  
Canteen Ltd. No. T-653,  
Bhavishyanidhi Bhavan, Pattom,  
Thiruvananthapuram.
4. R Vikraman Nair, Bearer,  
The Bhavishya Nidhi Staff Co-operative  
Canteen Ltd. No. T-653,  
Bhavishyanidhi Bhavan, Pattom,  
Thiruvananthapuram.
5. J Lekshmanan Nair, Bearer,  
The Bhavishya Nidhi Staff Co-operative  
Canteen Ltd. No. T-653,  
Bhavishyanidhi Bhavan, Pattom,  
Thiruvananthapuram.
6. K Gopakumaran Nair, Bearer,  
The Bhavishya Nidhi Staff Co-operative  
Canteen Ltd. No. T-653,  
Bhavishyanidhi Bhavan, Pattom,  
Thiruvananthapuram.
7. M Raveendran Nair, Wash Boy,  
The Bhavishya Nidhi Staff Co-operative  
Canteen Ltd. No. T-653,  
Bhavishyanidhi Bhavan, Pattom,  
Thiruvananthapuram.
8. V Gopalan Nair, Sweeper,  
The Bhavishya Nidhi Staff Co-operative  
Canteen Ltd. No. T-653,  
Bhavishyanidhi Bhavan, Pattom,  
Thiruvananthapuram.

.. Applicants

By Advocate Mr. Vellayani Sundara Raju

vs.

1. Union of India represented by  
Director of Canteen,  
Department of Personnel & Training,  
New Delhi.

2. Central Board of Trustees represented by its Chairman, Provident Fund Organisation, Mayur Bhavan, Connaught Circus, New Delhi.
3. The Central Provident Fund Commissioner, Provident Fund Organisation, Central Office, 9th Floor, Mayur Bhavan, Connaught Circus, New Delhi.
4. The Regional Provident Fund Commissioner, Office of the Regional Provident Fund Commissioner, Pattom, Thiruvananthapuram. .. Respondents

By Advocate Mr. TPM Ibrahim Khan, Senior Central Government Standing Counsel

O R D E R

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN

Applicants claim the benefit of the judgment of the Supreme Court, reported in MMR Khan Vs. Union of India (1990 (Supp.) SCC 191). A representation in this behalf was made by applicants, and that has been forwarded to third respondent Central Provident Fund Commissioner by fourth respondent Regional Provident Fund Commissioner under A-9. The representation A-7 has to be disposed of on its merits. Third respondent will do so by passing a speaking order thereon within ten weeks of today. The time limit will be strictly adhered to.

2. With these directions we dispose of the application. No costs.

Dated the 18th January, 1995

*PV Venkatakrishnan*

PV VENKATAKRISHNAN  
ADMINISTRATIVE MEMBER

*Chettur Sankaranair*

CHETTUR SANKARAN NAIR(J)  
VICE CHAIRMAN